

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERBRANCH BRANCH
AT HYDERABAD.

O.A.No.1019/92

Date of Judgement:- 18-02-1993.

Between:-

Shri S. Padma Rao, Inspector of Central
Excise & Customs on deputation to the
Directorate of Revenue Intelligence. . . . Applicant.

And

1. The Collector of Customs &
Central Excise, Hyderabad.
2. The Deputy Collector (P&E),
Central Excise Collectorate,
Hyderabad. . . . Respondents

COUNSEL FOR THE APPLICANT : Shri V. Jogayya Sarma

COUNSEL FOR THE RESPONDENT : Shri N.V. Raghava Reddy

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Hon'ble Justice Shri V. Neeladri Rao, Vice-Chairman.

Hon'ble Shri R. Balasubramanian, Member (Admn.)

(Judgement of the Divn. Bench delivered by Shri
Justice V. Neeladri Rao, Vice-Chairman).

The applicant herein filed this OA challenging
the seniority list dated 28-6-91. The facts which are
not in dispute are that some of the Inspectors of Excise
in Hyderabad and Guntur Collectorates filed OA 156/86
challenging the earlier seniority list of Inspectors.
The same was disposed of by the Bench of this tribunal
on 5-7-88 by directing the respondents to prepare a fresh
seniority list by following the principles adumbrated in the
judgement of the Supreme Court reported in S.I.J 1983 (1) 564.

But as it is a case of revising the seniority list
of inspectors numbering about 500, it is stated for the
respondents that it will take considerable period for
revision and hence in the meanwhile, and the adhoc
appointments to the post of Superintendents on the basis
of seniority list dated 28-6-91 are required to be made.
Keeping in view the various factors, we feel that it is
just and proper to pass the following order:

Revised seniority list as per the letter dated
3-11-92 has to be issued by the end of April, 1993. If
any adhoc promotions to the posts of Superintendents are
going to be made in the meanwhile, it is needless to say
that the same will be subject to the final seniority list that

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is to be issued. If for any reason, the seniority list is not going to be finalised by the end of April, 1993, there should not be even ad hoc after 30-4-83 to the posts of Superintendents of Central Excise and Customs within the collectorates on the basis of existing seniority list in the A.P. State. The applicant has to be given promotion with effect from the date on which his juniors is promoted either by way of regular promotion or ad hoc promotion with all consequential benefits.

The OA is disposed of accordingly with no costs.

/// Certified to be True Copy ///

Sd/-
XXXXXX
Dt. 1-3-1993.
Court Officer,
Central Administrative Officer,
Hyderabad Bench,
Hyderabad.

/// True Copy ///

